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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 1958-L.—16th November, 2018.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 25 of 2018**

**THE WEST BENGAL NATIONAL UNIVERSITY OF  
JURIDICAL SCIENCES (AMENDMENT) BILL, 2018.**

**A  
BILL**

*to amend the West Bengal National University of Juridical Sciences Act, 1999.*

WHEREAS it is expedient to amend the West Bengal National University of Juridical Sciences Act, 1999, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
IX of 1999.

It is hereby enacted in the Sixty-ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

**1.** (1) This Act may be called the West Bengal National University of Juridical Sciences (Amendment) Act, 2018.

*The West Bengal National University of  
Juridical Sciences (Amendment) Bill, 2018.*

(Clause 2.)

(2) It shall come into force at once.

Insertion of new sections after section 4 of West Ben. Act IX of 1999.

2. In the West Bengal National University of Juridical Sciences Act, 1999, after section 4, the following sections shall be inserted:—

“Restriction and obligation of University. 4A. (1) The tuition fees in the University shall be such as may be determined by the State Government from time to time.

(2) The University shall allow free-ship in tuition fees to at least five *per centum* of their total strength to the students belonging to poor and economically backward classes.

*Note.*— The relevant criteria for determining poor and economically backward class shall be such as may be determined by the State Government from time to time.

(3) The University shall compulsorily make provision for reservation of seats for the students domiciled in the State of West Bengal to the extent of at least thirty *percent* of the total intake in the University.

Admission of Student. 4B. (1) Admission of the student in the University shall be made on the basis of merit.

(2) Merit for admission in the University may be determined either on the basis of marks or grade obtained in the qualifying examination or on the basis of marks or grade obtained in a relevant entrance examination conducted by the University or by Common Entrance Test conducted at the State or National level.”

### STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal National University of Juridical Sciences Act, 1999 (West Ben. Act IX of 1999), for the purpose of making provisions, *inter alia*, of reservation of seats for the student domiciled in the State of West Bengal in order to make it consonance with the provisions of other National University Acts in force in other States.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in the Bill.

KOLKATA,

*The 16th November, 2018.*

MOLOY GHATAK,

*Member-in-Charge.*

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,  
*Secy. to the Govt. of West Bengal,  
Law Department.*